

OA/713/88

CORAM : Hon'ble Mr.P.M.Joshi : Judicial Member

7/2/1989

Mr.B.B.Gogia has sent a leave note. Mr.J.D. Ajmera for the respondents present. Issue urgent notice to the respondents to show cause why the application ~~be~~ not admitted. The case be posted on 28.2.1989 for admission.


(P.M. Joshi)
Judicial Member

AIT

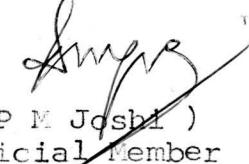
CORAM : Hon'ble Mr. P.M. Joshi : Judicial Member
 Hon'ble Mr. P.S. Chaudhuri : Administrative Member

25/04/1989

Mr. Jagdish Yadav for Mr. J.D. Ajmera, learned counsel for the respondents makes a statement that the petitioner has been made permanent by office order dated ^{7.11.1988} ~~accused~~ as he has been ~~accused~~ by the Criminal Court for the offences for which he was charged.

In support of the aforesaid statement, Mr. Yadav files a copy of the said order. In light of this statement Mr. B.B. Gogia, learned counsel for the petitioner does not press for the application. According to him, the grievance agitated in the application does not survive except the question of seniority for which he would take necessary action. With this statement of Mr. Gogia, the application does not survive and stands disposed of. No order as to costs.


 (P S Chaudhuri)
 Administrative Member


 (P M Joshi)
 Judicial Member

*Mogera